

(2019) 10 P&H CK 0113

In the Punjab And Haryana At Chandigarh

Case No : Civil Writ Petition No. 29528 Of 2019

Bindya Pathania And Another

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 10-10-2019

Acts Referred:

Citation : (2019) 10 P&H CK 0113

Hon'ble Judges : Avneesh Jhingan, J

Bench : Single Bench

Advocate : Harish Raheja

Final Decision : Disposed Of

Judgement

Avneesh Jhingan, J

1. The petitioners have approached this Court seeking protection of their life and liberty on the premise that petitioner No.1 has performed marriage with petitioner No.2 against the wishes of her parents and other family members and the petitioners are apprehending threat to their life and liberty at their instance.

2. Notice of motion.

3. Mr. Navdeep Chhabra, DAG Punjab, accepts notice on behalf of the respondents No.1 to 3.

4. Learned counsel for the petitioners has submitted that a representation dated 05.10.2019 (Annexure P-5) was made to the Senior Superintendent of Police, District Hoshiarpur, seeking necessary protection, but no action has been taken so far in the matter.

5. Heard.

6. Without examining the question of validity or otherwise of marriage of the petitioners, the present petition stands disposed of with a direction to the Senior Superintendent of Police, District Hoshiarpur, to look into grievance of the

petitioners expressed in the representation (Annexure P-5) and take appropriate action, if any, warranted in the circumstances.